

ITEM NO.50

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No. 140/2024

GOVERNMENT OF NCT OF DELHI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.50507/2024-GRANT OF INTERIM RELIEF)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Siddharth Dave, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Ms. Anshula Laroiya, Adv.
Mr. M Shaz Khan, Adv.
Mr. Adnan Yousuf, Adv.
Mr. Nakul Chengappa, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Mukesh Kumar Maroria, AOR
Mr. Kanu Agarawal, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Anuradha Mishra, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the respondent prays for and is granted
four weeks' time to verify and make payments.

Re-list after five weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR